

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.618/07

Tuesday this the 9th day of October 2007

C O R A M :

**HON'BLE Mrs.SATHI NAIR, VICE CHAIRMAN
HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER**

T.Sankaran,
S/o.Thanunadar,
Trackman/Southern Railway/
Office of the Senior Section Engineer/
P.Way/Alleppey.
Permanent Address : Ezhusattu Pathu,
Kovalam P.O., Kanyakumari District, Tamil Nadu.Applicant

(By Advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented by the General Manager,
Southern Railway, Headquarters Office,
Park Town P.O., Chennai – 3.
2. The Senior Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
Thiruvananthapuram.Respondents

(By Advocate Ms.P.K.Nandini)

This application having been heard on 9th October 2007 the Tribunal on the same day delivered the following :-

O R D E R

HON'BLE Mrs.SATHI NAIR, VICE CHAIRMAN

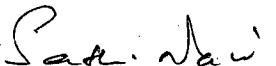
The applicant is aggrieved that the full benefits as directed by this Tribunal vide order dated 4.2.2005 in O.A.No.32/04 has not been extended to him. In this connection, he has submitted a representation (Annexure A-4) dated 30.3.2007 which is still pending with the respondents. Counsel for the applicant submitted that he will be satisfied if the said representation is directed to be disposed of within a fixed time frame.

.2.

2. Accordingly, we direct the 2nd respondent to consider and dispose of Annexure A-4 representation dated 30.3.2007 and communicate a decision to the applicant within a period of one month from the date of receipt of a copy of this order. No order as to costs.

(Dated the 9th day of October 2007)


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

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